

18. At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed.
19. The mining area must be demarcated leaving atleast 50m from the river embankment on either side.
20. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
21. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
22. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
23. The entire sand mining operation should be as per the Sustainable Sand Mining Management Guidelines, 2016 by the MoEF & CC, GoI, New Delhi.
24. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities.
25. The pathway used by all machineries should be properly constructed and maintained by the PWD in order to avoid pollution.
26. The mining operation should be above the ground water table.
27. The conditions stipulated above need to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University Department, Trichy, Annamalai University and Bharathidasan University should be included in the task force. The committee should send the monthly monitoring report to SEIAA which will be scrutinized by SEAC.
28. Adequate statutory manpower to be deployed for complying with the provisions to use heavy machineries as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961).
29. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.
30. Taluk level Task Force is to submit inspection report to the District Collector who is the Chairman of District Level Task Force, who would examine the report and after satisfying himself would give approval to start mining.


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31. The water level in the existing bore wells and dug wells should be monitored for fluctuation.
32. Loading and, transport of sand shall not be entertained between 5.00 pm to 7.00 am.
33. The project proponent is allowed to engage Tippers to transport the sand.
34. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.
35. Quarrying in river bed should not be done during the days of rain and the days of flood. The total quantity of sand permitted in the Environmental Clearance should not be exceeded in any case as against the mining plan.
36. There shall be no quarrying of sand in any river bed or adjoining area or any other area which is located within 500m radial distances from the location of any bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works or any area identified for locating water supply and schemes by any of the above - mentioned Government Departments or other bodies.
37. Mining activity and the compliance of all the above conditions shall be monitored by the Taluk level Task Force once in a month by physical inspections and the status of compliance should be recorded by the committee in the Register maintained at the site.
38. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of sand quarry. All the roads/path ways shall be leveled to let the river assume its normal course without any artificial obstruction to the extent possible.
39. Transport density study to be done and report to be submitted.
40. The project proponent shall ensure that there are no other quarries within a radius of 1 km. from the boundary of the proposed quarry site and that the combined extent of such quarries does not exceed 25 ha.
41. The project proponent shall ensure that there are no bridges, culverts, cross masonaries, water head works or any other civil structures within 500 mts., of the proposed quarry site.
42. The quarrying activity shall be stopped if the entire quantity is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

43. After restoration of the road, the proponent should submit the detailed report of the road maintenance including cost along with photographs to SEAC within one month of the completion of the project.
44. Base line studies to be conducted for the entire area.
45. The site will be assessed for Environmental impact by the District Administration at the end of first year to continue operation thereafter.
46. The District Administration will also ensure the process of further extraction (Manual/ Machineries) in the site for the second and third Year is based on site reality and rate of replenishment etc.
47. The project proponent shall obtain Consent to establish before starting any work and Consent to operate after complying with the conditions imposed for adherence before starting from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
48. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
49. No change in the calendar plan including excavation, quantum of mineral sand (minor mineral) should be made.
50. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked, distance from the bridges etc.
51. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
52. The project proponent shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if any, required for the project.
53. EC is given only on the factual records, documents and details furnished by the EE/PWD particularly in respect of
- Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary.
 - No structure is located within 500 m from the quarry site boundary.
54. It shall be ensured that the distance between two mining blocks should be more than one kilometer. Ongoing mining activity should also be taken into account in this regard.


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55. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
56. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
57. The Assistant Engineer exclusively posted to the site should write up and maintain the following registers, in addition to any other records and documents prescribed in the mining lease order.
- Daily Progress Register
 - Inspection Register
 - Complaints Register
58. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
59. The project proponent shall submit six-monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Chennai, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Chennai, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
60. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Chennai by e-mail.

61. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
62. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
63. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
64. The SEIAA, TN may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, if at any stage of the validity of this environmental clearance, it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
65. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
66. If the periphery of any other sand quarry is located within 1 km., from the periphery of this site and if the total extent of both the existing quarry and the quarry now cleared for Environmental Clearance exceeds 25 ha. of mining area, then this Environmental Clearance is not valid, since the activity shall become Category 'B1' project under the EIA Notification, 2006.
67. In the event of the above condition is applicable, then the proponent concerned, is to file a fresh application under EIA Notification, 2006, seeking Environmental Clearance in respect of the cluster. [A Cluster of mines is defined wherein more than one sand mining site is located within 1 km., from the periphery of another nearby sand mining site and the total area of these mining sites exceeds 25 ha. Then a EIA study report along with Public Consultation are necessitated].
68. The project proponent is allowed to engage Tippers to transport the sand and mining shall be only manual excavation.
69. Loading and transport of sand shall not be entertained between 5.00 pm to 7.00 am.


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70. The site will be assessed for Environmental impact by District Administration periodically and based on the assessment, decision may be taken regarding for the continuation of operation thereafter. The District Administration will also ensure the process of further extraction (Manual/Machineries) in the site should be based on site reality and rate of replenishment and other environmental parameters.
71. The manual mining shall be encouraged as far as possible as laid down in the Sustainable Sand Mining Management Guidelines- 2016.
72. Any repairing or reconditioning of equipments either Minor or Major shall not be done with in the River and in the Banks.
73. All study reports and compliance reports stipulated in the EC should be submitted in time as prescribed.
74. Heavy Machineries/Equipments deployed for mining and related activities shall not be engaged beyond its life period as stipulated in relevant rules of GOI. Fitness Certificate shall be obtained for the Heavy Equipments/Machineries deployed for the Mining and related works obtained from the supplier/dealer approved Workshop at the end of every year.
75. Heavy Equipments/Machineries shall be referred to Manufacturer/Dealer approved workshop for random check up at the end of every calendar month and fitness of the vehicles shall be ensured.
76. Tinner/Lorries/Bullockcart used for conveyance of Sand shall not be parked within the River area.
77. The site will be assessed for Environmental impact by the District Administration at the end of first year to continue operation thereafter.
78. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
79. It is the responsibility of the project proponent to maintain the village approach road in good condition usable by the public during the implementation of the project. On the completion of the project the village approach road should be in good condition.
80. The proponent shall maintain the village road through which transportation of sand is carried out at its own cost. The roads shall be blacktopped to the extent required.

81. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
82. Public movement across the river should not be disturbed due to quarrying activity and vehicular movement.
83. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
84. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
85. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
86. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
- 2. Environmental:**
1. The District Administration shall ensure the process of further extraction by (Manual/ Machineries) in the site for the second year based on site condition and rate of replenishment etc.
 2. The Project Proponent has to furnish bio-diversity plan indicating the available flora and fauna and the threat to the flora and fauna due to this activity which also include the aquatic system and also conservation plan in case of any threat before execution of mining lease.
 3. The project proponent shall incorporate the changes such as number of equipment with capacity and mining period in the mining plan before the execution of mining lease with proper approval from the competent authority.
 4. To maintain safety to stability of River banks, non mining zone of not less than 10% of the width of the river shall be left as the buffer.
 5. Use of any equipments or vehicles in the buffer area shall be avoided.


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6. It shall be ensured that sand quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth at one meter, then also quarrying shall be stopped.
7. It shall be ensured that excavation of sand do not disturb or change the underlying soil characteristics of the river bed /basin where quarrying is carried out.
8. It shall be ensured that sand mining do not disturb in any way the turbidity, velocity and flow pattern of the river water.
9. Adequate number of pipes across the katcha roads leading to mining area shall be provided to facilitate the normal flow in the streams in the river bed.
10. Streams, if any, passing across the Katcha Road, should not be diverted to form inactive channel.
11. Quarrying below subterranean water level should be avoided as a safe guard against Environmental Contamination and over exploitation of resources.
12. Quarrying at the concave side of the river should be avoided to prevent bank erosion.
13. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
14. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including traffic density study, sedimentation, air & flora/fauna environment involving research.
15. To ensure that the riverbed after mining is always higher than the bed depth of nearby water bodies so that the river is always a recharge source.
16. The Project Proponent shall provide funding support to forest/agriculture department for Restoration of riparian and in stream habitats, restoration of river geometry to prevent degradation in upstream, downstream and in the mining area, depletion and prevention of contamination of ground water etc.
17. No drilling and blasting operation shall be carried out under any circumstances.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring the change of river course, if any and report submitted to the Ministry of Environment and Forests and its Regional Office located at Chennai.
19. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM₁₀) and NO_x in the ambient air within the core zone shall be monitored

periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.cnvfor.nic.in, shall also be referred to in this regard for its compliance.

20. A primary survey of flora and fauna shall be carried out and the data shall be submitted to the Regional Office, Chennai within six months. It shall also be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of flora and fauna in the core zone and buffer zone i.e., upto the radius of 10 km.
21. Action plan for conservation of flora and fauna if any shall be prepared in consultation with the State Forest and Wildlife Department. All the safeguard measures brought out in the Wildlife Conservation Plan so prepared specific to this project site shall be effectively implemented.
22. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Chennai.
23. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road as per the sworn affidavit furnished.
24. The project proponent shall ensure that the water requirement for the proposed activity shall be as per the undertaking furnished.
25. Rate of Replenishment studies shall be conducted and frequent follow up shall be ensured.
26. Replenishment study to be carried out once in three years for the mined out area.
27. Around 2 km radius from the proposed area ground water study to be carried out through reputed research institution before, during and after mining to assess the ground water table.
28. A study shall be got carried out through an expert agency like Central Water Commission relating to replenishment of the mineral (siltation study) in this river so as to ensure that the quantity of mineral to be removed does not exceed the siltation to avoid over

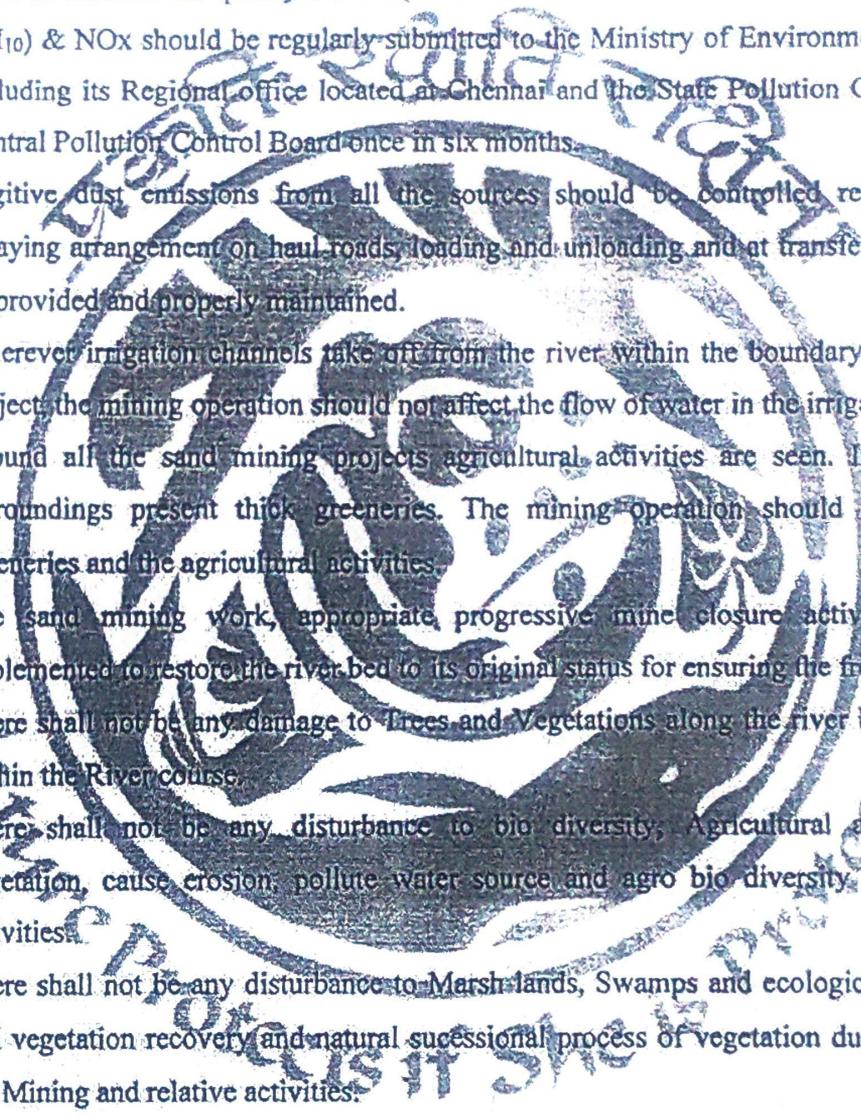

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exploitation of mineral which may adversely affect the dynamics of the river. This study shall be steered by the State Government, based on which the capacity of the mine will be decided by the concerned Department of the State Govt. while granting mining lease.

29. The project proponent shall undertake plantation/afforestation work by planting the native species on either side of the approaching katcha path (through which the vehicle fly) between the bund and the main road.
30. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
31. The project proponent shall undertake hydro geological study through reputed institution/organization every six months. The proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
32. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment and Forests and its Regional Office Chennai, the Central Ground Water Commission and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out, which includes immediate stopping of mining.
33. After completion of quarrying of permitted quantity of sand in the river, the natural slope of the river should be maintained without any low-level area in the mined area, by carrying out an approved mine closure plan.
34. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the

meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

- 35. Baseline study for data on water, soil, air etc., before, during and after the quarrying should be taken up through accredited lab.
- 36. Data on ambient air quality RSPM (Particulate matter with size less than 10micron i.e., PM₁₀) & NO_x should be regularly submitted to the Ministry of Environment and Forests including its Regional office located at Chennai and the State Pollution Control Board / Central Pollution Control Board once in six months.
- 37. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- 38. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
- 39. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities.
- 40. The sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.
- 41. There shall not be any damage to Trees and Vegetations along the river boundaries and within the River course.
- 42. There shall not be any disturbance to bio diversity, Agricultural activities, river vegetation, cause erosion, pollute water source and agro bio diversity due to mining activities.
- 43. There shall not be any disturbance to Marsh lands, Swamps and ecological serial stages and vegetation recovery and natural successional process of vegetation due to the any of the Mining and relative activities.
- 44. The mining activities should not result in spread of invasive species in the area.
- 45. Roads should not be formed over the water bodies to avoid disturbance to free movement of aquatic fauna and flora and microorganisms.



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46. Wherever possible River training and restoration to be resorted with native vegetation and trees for sustainable life of the river system. This should be done in programme mode in consultation with Forest Dept, Agriculture Dept and allied Govt agencies.
47. Any temporary structures such as Culverts, Bridges etc constructed for approach road shall not disturb the free flow of water in the River.
48. Grazing grounds and greenery shall not be disturbed along the river banks.
49. No plastic shall be used for the construction of temporary structures.
50. Over use of vehicles and Machineries should not bury the original vegetation and compact the Soil and result in loss of Soil structure and reduce the water infiltration.
51. The mouths of the tributaries shall not be disturbed by mining activities.
52. The project proponent should support ecological research study for river restoration by allocating sufficient funds to reputed research institutes in the state.
53. In the river course and stretch should be frequently monitored on a GIS platform, to study the periodical changes.
54. Mining activities should not disturb the interconnectivity of the River with the Floodplain and Wet lands.
55. Mining should not result in disturbances and threat to Fish populations, their spawning ground, Micro organism, Soil Nutrients, endemic and endangered Plants and depletion of Soil seed banks and plantations.
56. Mining should not result in fragmentation of the Landscapes, Loss of Habitat and their connectivity, Trophic level changes i.e. plant pollinators, predators and river ecosystem associated life forms, possibility of Encroachments and threats to natural River flow regimes.
57. The Ecological Value of the River which includes the flora & fauna and the riverine Species should not be disturbed by overuse of the area.
58. Activities should not change the Hydrological and sedimentological conditions and the River Status, as a corridor or Path way between Habitats, species and plant communities.
59. The proponent should also earmark sufficient funds for ecological restoration and Biodiversity conservation both On-site and Off-site.
60. River system monitoring with Watch dog committees including Government, Research Institute and NGOs should be established and supported to monitor impact and research.

61. The landscape should not be left with any negative impacts after abandonment of the Mining and the related activity.
62. Reference Site with all riverine features shall be identified and marked on map as control to support monitoring of reclamation and restoration programmes on long term basis.
63. The mineable resource shall be re-estimated base on the spot level before the mining lease is executed.
64. The project proponent shall prepare a baseline study report identifying
 - i. Sampling (Ground water/ surface water) location around the mining site not less than 6 Nos.
 - ii. The baseline study should project yield and water quality.
 - iii. AAQ & Noise for not less than two locations.
65. It shall be ensured that no mining of any type is undertaken within 15% of the width of the river or the distance mentioned in the proposal (whichever is higher) from both the banks (inward) of the river to control and avoid erosion of river banks. The bank of the river shall not be disfigured or lowered for any purpose.
66. For any new agglomeration in the stretch due to authenticated monsoon floods, revised mining plan shall be submitted.

3. Specific Conditions:

1. The Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.
2. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991 along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
3. The entire sand mining operation should be as per the Sustainable Sand Mining Management Guidelines, 2016 by the MoEF & CC, GOI, New Delhi.
4. The Project Proponent is also directed to strictly adhere to the Sustainable Sand Mining


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Management Guidelines, 2016 as the site specific, Especially the project proponent ensure the use technology likes Bar Coding, RTGS tags and GPS tracking of vehicles for effective monitoring, Information and communications Technology (ICT), Web based and ICT enabled services, mobile SMS Application, etc. to account for weight of mineral being taken out of area and the number of trucks moving out with the mineral.

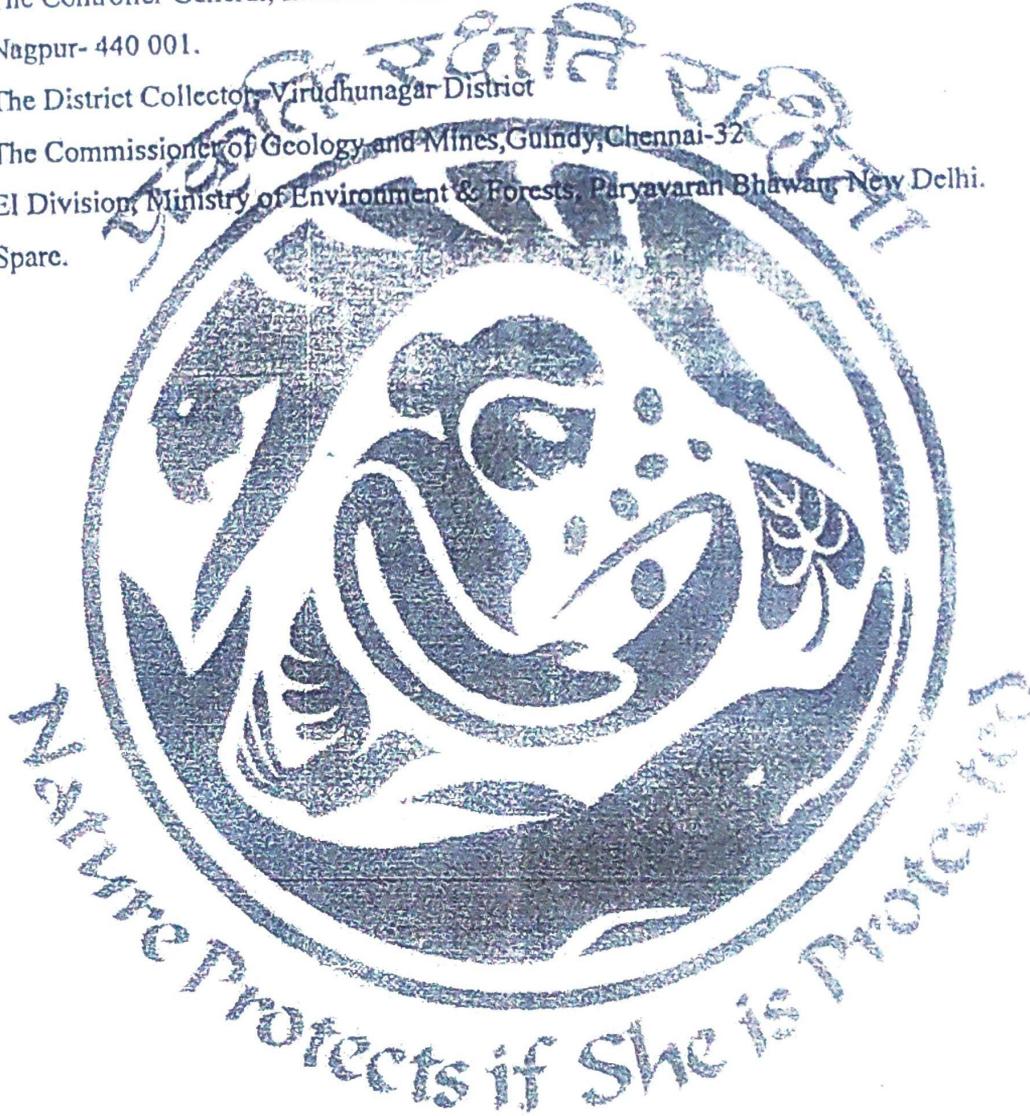
5. The conditions stipulated above needs to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University department, Trichy, Annamalai University and Bharathidasan University should be included in the task force. The committee should send the monthly monitoring report to SEIAA which will be scrutinized by SEAC.
6. The Environmental Clearance issued is subject to outcome of the final verdict of the Hon'ble High Court of Judicature of Madras in W.P.No.36869 of 2016.
7. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary, Public Works Department, Government of Tamil Nadu, Tamil Nadu.
4. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
5. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai - 34.

6. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
7. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
8. The Member Secretary, Central Ground Water Authority, A2, W -3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
9. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur- 440 001.
10. The District Collector, Virudhunagar District
11. The Commissioner of Geology and Mines, Guindy, Chennai-32
12. El Division, Ministry of Environment & Forests, Parivaran Bhawan, New Delhi.
13. Spare.



Signature invalid

Digitally signed by S. Bilgi
 Member Secretary
 Date: 9/10/2022 11:02:42 AM
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GOVERNMENT OF TAMIL NADU
WATER RESOURCES DEPARTMENT

MINING AND MONITORING DIVISION, MADURAI

Under the sanction of The Executive Engineer, WRD, Mining and Monitoring Division, Madurai proposed to operate a new Government sand quarry in Vaippar river in the following site with approval obtained from the Member Secretary, State Environmental Impact Assessment Authority, Chennai vide Lr. No. SE/IAA/TN/1025/EC/1(a)/5226/2022 Dated 25.08.2022 as in the published by this advertisement.

Sl. No.	Name of the quarry	S.F. No.	Name of the river	Name of the Panchayat	Name of the District
1.	New sand quarry at Neemore village in S.F.No. 1095(P) in Vaippar river in Sathur Taluk of Virudhunagar District for an extent of 4.95.5 Ha	S.F.No. 1095 (P)	Vaippar	Neemore	Virudhunagar

DIPR/976/Display/2022 Executive Engineer, WRD., Mining and Monitoring Division, Madurai

செய்தல்கள் வடக்கு கரந்திரம் அமைச்சு, திருச்சூர், தஞ்சைப் புலித்தல் கமிட்டியில் படைப்புகள்.



GOVERNMENT OF TAMILNADU
HIGHWAYS DEPARTMENT

TIRUNELVELI HIGHWAYS, (Construction & Maintenance) CIRCLE

TENDER NOTICE

T.N. No. 5 /2022-23 /D1, Dated : 19.09.2022

For and on behalf of the Governor of Tamil Nadu, Scheduled Tender through online only will be received upto 10.10.2022 at 14.00 hours by the Superintending Engineer (H), C&M, Tirunelveli Circle for DPR 2022-23 Works pertaining to Nagercoil (H) C&M Division.

Details of works, approximate value of works, EMD, availability of tender documents and all other details are available from 23.09.2022 onwards in the Government website <https://tntenders.gov.in>. If any Changes/Corrections in the tender, it will be published in the above Government website only.

Superintending Engineer (H),
C&M, Tirunelveli Circle.

DIPR/4188/Tender/2022 செய்தல்கள் வடக்கு கரந்திரம் அமைச்சு, திருச்சூர், தஞ்சைப் புலித்தல் கமிட்டியில் படைப்புகள்.



GOVERNMENT OF TAMILNADU

HIGHWAYS DEPARTMENT

Tirunelveli (H) NABARD and Rural Roads, Circle

TENDER NOTICE

Tender Notice No.07/2022-2023/D1/ Dated: 20.09.2022

For and on behalf of Governor of Tamilnadu sealed Percentage tender for Bypass Road work in Two cover system through online only will be received upto 27.10.2022, 15.00 hours by the Superintending Engineer (H), NABARD and Rural Roads, Tirunelveli Circle for Formation of Bypass to Ambasamudram Town for the year 2021 – 2022 pertaining to Tirunelveli (H) NABARD and Rural Roads Division, which was approved in G.O.(Ms) No.45 Highways and Minor Ports (HS2) Department dated 29.03.2022.

Details such as Name of work, approximate value of work, EMD, Documents to be uploaded, critical dates and all other details related to the work will be available from 07.10.2022 onwards in the Government website <https://tntenders.gov.in> If any changes / Corrections/ Amendments etc related to this tender arises, it will be published on the above Government website only.

Superintending Engineer (H),
NABARD and Rural Roads, Tirunelveli-2.

DIPR/4182/Tender/2022

செய்தல்கள் வடக்கு கரந்திரம் அமைச்சு, திருச்சூர், தஞ்சைப் புலித்தல் கமிட்டியில் படைப்புகள்.

TAMIL NADU MEDICAL SERVICES CORPORATION LTD.
(A Government of Tamilnadu Undertaking)



No.417, Pantheon Road, Egmore, Chennai-600008, Phone : 28191890 / 28190259, Fax: 044 -28190636

Sl No	Tender no / Rate Contract (RC) No./ Item with qty / Document Cost	Sale Period	Pre bid	Last date Submission	Opening
1	F 480/RC/NHM/TNMSC/ENGG/2022, Dt: 21.09.2022 Neonatal Intensive Care Incubator (4) - Rs. 5,725/-	22.09.2022 to 26.09.2022	20.09.2022 11.00 AM	07.10.2022 11.00 AM	07.10.2022 12.00 Noon
2	F 870/RC/NHM/TNMSC/ENGG/2022, Dt: 21.09.2022 Influenza A(H1N1) R1 PCR test kit (10000) - Rs. 5,725/-	22.09.2022 to 26.09.2022	20.09.2022 11.00 AM	29.09.2022 11.00 AM	29.09.2022 12.00 Noon
3	B71/RC/NHM/TNMSC/ENGG/2022, Dt: 21.09.2022 Digital BP Apparatus (26240) - Rs. 5,725/-	23.09.2022 to 26.09.2022	30.09.2022 11.00 AM	11.10.2022 11.00 AM	11.10.2022 12.00 Noon
4	F 872/RC/NHM/TNMSC/ENGG/2022, Dt: 21.09.2022 Suction Cannula (423 nos) - Rs. 5,725/-	23.09.2022 to 26.09.2022	30.09.2022 12.00 Noon	11.10.2022 11.00 AM	11.10.2022 12.00 Noon
5	E873/RC/TANSAC/TNMSC/ENGG/2022, Dt: 21.09.2022 Venous Blood testing Kit - Rs. 5,725/-	26.09.2022 to 26.10.2022	19.10.2022 11.00 AM	27.10.2022 11.00 AM	27.10.2022 12.00 Noon

For details visit www.tenders.tn.gov.in and TNMSC website www.tnmsc.tn.gov.in

DIPR/ 4209 /TENDER/2022

"சேதான கட்டுதல் கைத்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்"

General Manager (Equipment)



சென்னைப் பெருநகர் வளர்ச்சிக் குழுமம்

கண்காணிப்புப் பொறியாளர் அலுவலகம், வட்டம்-1, கட்டுமணப்பிரிவு, முத்துவை.
"அ" பிரிவு, "ர" சாலை, கோயம்பேடு, சென்னை-107



மின்னணு ஒப்பந்தப்புள்ளி அறிவிக்கை நாள்.20.09.2022

சென்னைப் பெருநகர் வளர்ச்சிக் குழுமத்தின் கண்காணிப்புப் பொறியாளர், வட்டம்-1, கட்டுமணப்பிரிவு, கோயம்பேடு, சென்னை-107, அவர்களால் எங்ககட்டி மாவட்டத்தில் உள்ள மாமல்லபுரம் மற்றும் செங்கல்பட்டு ஆகிய இடங்களில் பொது தரையார் கட்டு முறையில் புதிய பெருந்து நிலையங்கள் கட்டும் பணிக்கு கவர்த்தரிவாளர்களை நியமிப்பதற்காக முன் அனுப்பும், திறமை மற்றும் தகுதியும் உள்ள கவர்த்தரிவு நிறுவனங்களிடமிருந்து மின்னணு ஒப்பந்தப்புள்ளிகள் (இரு உறை முறையில்) வரவேற்கப்படுகின்றன.

மின்னணு ஒப்பந்தப்புள்ளி அறிவிக்கை எண்	4/2022-23 நாள்.20.09.2022
ஒப்பந்தப்புள்ளிகள் இணைய வழி மூலமாக பெறப்படும் கடைசி நாள் மற்றும் நேரம்	24.10.2022 அன்று பிற்பகல் 3.00 மணி வரை
ஒப்பந்தப்புள்ளிகளை இலவசமாக பதிவிறக்கம் செய்ய	22.09.2022 முதல் 24.10.2022 பிற்பகல் 3.00 மணி வரை
மேலும் விவரங்களுக்க	http://tntenders.gov.in என்ற இணையதளத்தைப் பார்க்கவும்.

செ.ம.தொ.இ/4210/ஒப்பந்தப்புள்ளி/2022

கண்காணிப்புப் பொறியாளர்

வட்டம்-1, கபி, செ.பெ.வகு, செ-107



தமிழ்நாடு அரசு / நீர்வளத்துறை

கனிமம் மற்றும் கண்காணிப்புக் கோட்டம், மதுரை



செயற்பொறியாளர், நீர்வளத்துறை, கனிமம் மற்றும் கண்காணிப்புக் கோட்டம், மதுரை அவர்களால் அவர்களுக்கு ஆலோசனையின் கீழ் உள்ள அரசுக்கு சொந்தமான வைப்பாறு ஆற்றிலிருந்து கீழ்க்காட்டப்பட்டுள்ள மணல் குவாரி துவங்க மானல் கற்றுக்கொடுக்க தக்க மதிப்பீட்டு ஆலோசனையம் சென்னை அவர்களது கடித எண் Member Secretary, SEIAA, Chennai Lr.No. SEIAA TN/F.No.9265/ EC/ 1(a)/ 5226 / 2022/ Dated: 25.08.2022-ன் மூலம் அனுமதி பெறப்பட்டு விவரணை மணல் வீர்ப்பணை துவங்கப்பட உள்ளது என இவ்விளம்பரத்தின் மூலம் அறிவிக்கப்படுகிறது.

வ. எண்	மணல் குவாரியின் பெயர்	சர்வே எண்	ஆறு	அரசாட்சி	மாங்கட்டம்
1	விருதுநகர் மாங்கட்டம், எத்தூர் வட்டம், தென்மேலணி கிராமம், வைப்பாறு புல எண் 1095 (பி)-ல் 4 ச.ச.50 ஏக்கர்ப்பரிய புதிய அரசு மணல் குவாரி	புல எண் 1095 (பி)	வைப்பாறு	தென்மேலணி கிராமம்	விருதுநகர்

செயற்பொறியாளர், நீர்வளத்துறை

கனிமம் மற்றும் கண்காணிப்புக் கோட்டம், மதுரை - 2.

செ.ம.தொ.இ/976/வளவுகவைய/2022

"சேதான கட்டுதல் கைத்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்"

தினத்தந்தி 22.09.2022

WRD

2. 08. 2022	105
R. S. SUBRAMANIAM	09/11/2022

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Virudhunagar.

Er.H.Zakir Hussain, B.E.,
Executive Engineer,WRD.,
Mining and Monitoring Division,
Madurai-2.

Letter No. /AE(T)/C.12-31/Nenmeni/2022/dated. 07.11.2022.

Sub:- WRD - Sand Quarry Operations - Sand Quarry at S.F.No.1095(P), Nenmeni Village in Vaippar river in Sattur Taluk of Virudhunagar District - Environmental Clearance obtained - CTE & CTO requested - Regarding.

Ref:- 1. The Member Secretary, State Environmental Impact Assessment Authority, Chennai Lr.No.SEIAA-TN/F.No.9265/EC/1(a)/5226/2022/dated: 25.08.2022.

2. Newspaper advertisement dated on 22.09.2022.

In the reference letter 1st cited, the Environmental clearance for the Sand Quarry at S.F.No.1095(P), Nenmeni Village in Vaippar river in Sattur Taluk of Virudhunagar District has been obtained from The Member Secretary,SEIAA,Chennai.

In connection to this, an advertisement regarding the operation of sand quarry in Nenmeni village was published in "Dhinathanthi" and "Times of India" Newspapers vide reference 2nd cited.

Hence it is requested to issue the CTE and CTO for the Nenmeni sand quarry in earlier for the operation.

Encl: 1. Reference letter 1st cited - 1 No.
2. Paper adverdistment - 1 No.

Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.

Copy to the Assistant Executive Engineer, WRD., Mining and Monitoring Sub division, Virudhunagar for favour of information and necessary followup action.

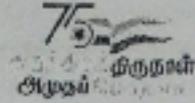
Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.



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TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2205248864473

DATED: 17/11/2022.

PROCEEDINGS NO.F.2281VDR/RS/DEE/TNPCB/VDR/A/2022

DATED: 17/11/2022

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. VAIPPAR RIVER BASIN SAND QUARRY , S.F.No. 1095 Part, NENMENI village Sattur Taluk and Virudhunagar District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

Ref: 1. Your Application No:48864473 Dated:10.11.2022.
2.IR.No : F.2281VDR/RS/AE/VDR/2022 Dated.16.11.2022.
3.Minutes of 218 th DLCCC meeting (Item No:218-01) held on 16.11.2022.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Engineer,
M/s. VAIPPAR RIVER BASIN SAND QUARRY
S.F.No.1095 Part,
NENMENI Village,
Sattur Taluk,
Virudhunagar District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023.

SHANMUGAN ARUMUGAN
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VIRUDHUNAGAR

To
Executive Engineer,
M/s.VAIPPAR RIVER BASIN SAND QUARRY,
Executive Engineer, WRD,
Mining and Monitoring Division,
Thallakulam,
Madurai,
Pin: 625002

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, SATHUR-Panchayat Union, Sathur Taluk, Virudhunagar District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, VIRUDHUNAGAR for favour of kind information.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Sand - lying in Latitude 9°19'08.1037"N to 9°19'16.9688"N and Longitude 77°59'30.6180"E to 77°59'42.8811"E at S.F.No. 1095 part of Nenmeni Village, Sattur Taluk, Virudhunagar District, Tamil Nadu, in an extent of 4.95.5 Ha for 6 Months.	49550	Cu.m

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Loading, Unloading and Hauling	Fugitive	Water sprinkler system	
2.	Vehicle Movement	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m ³ milligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Commercial Area	65	55

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall maintain the effective safeguard measures including water sprinkling arrangements shall be provided in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
2. The quarrying operations shall be carried out as approved by the Competent Authority.
3. The emissions from the quarrying activity shall comply with AAQ/ANL standards prescribed by the Board.
4. The Proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the water sources and nearby human habitations by way of pollution to the environment.
5. The proponent shall comply with the conditions stipulated in the Environmental Clearance issued by SEIAA, Chennai, Lr.No.SEIAATN/ F.No.9265/EC.No.1(a)/5226/2022 dated:25.08.2022.
6. The consent does not absolve from obtaining permission/clearance from other authorities or other statutes as applicable.
7. The consent issued is subject to the final outcome of NGT(SZ) 165/2013 and other court cases in related to quarry/mines and OA No 520/2016 of NGT(Delhi).
8. The unit shall not use the 'use and throwaway Plastics' as specified in the G.O.M.S.No.84, E&F Department dated: 25/06/2018 and GO(Ms) No.37 dated.05.06.2020.

SHANMUGAM KILMUGAM

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VIRUDHUNAGAR



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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



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TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

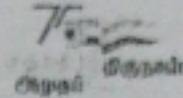
SHANMUGAM ARUMUGAM District Environmental Engineer, Tamil Nadu Pollution Control Board, Virudhunagar
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VIRUDHUNAGAR



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2205148864473 DATED: 17/11/2022.

PROCEEDINGS NO.F.2281VDR/RS/DEE/TNPCB/VDR/W/2022 DATED: 17/11/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. VAIPPAR RIVER BASIN SAND QUARRY , S.F.No. 1095 Part, NENMENI village Sattur Taluk and Virudhunagar District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Your Application No:48864473 Dated:10.11.2022.
2.IR.No : F.2281VDR/RS/AE/VDR/2022 Dated.16.11.2022.
3.Minutes of 218 th DLCCC meeting (Item No:218-01) held on 16.11.2022.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Engineer,
M/s. VAIPPAR RIVER BASIN SAND QUARRY
S.F.No.1095 Part,
NENMENI Village,
Sattur Taluk,
Virudhunagar District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

SHANMUGARAJAN
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VIRUDHUNAGAR

To
Executive Engineer,
M/s.VAIPPAR RIVER BASIN SAND QUARRY,
Executive Engineer, WRD,
Mining and Monitoring Division,
Thalakkulam,
Madurai,

POLLUTION PREVENTION PAYS



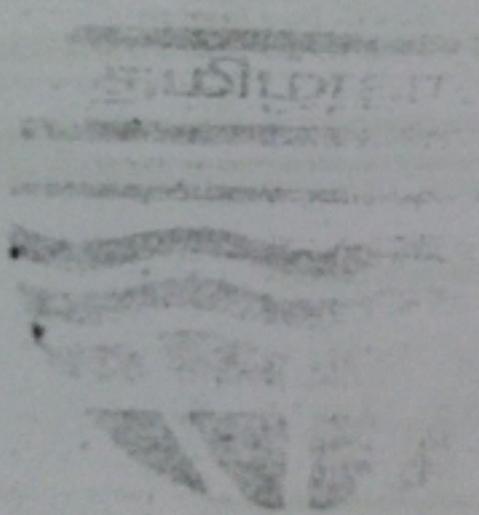
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TAMILNADU POLLUTION CONTROL BOARD

Pin: 625002

Copy to:

1. The Commissioner, KATHIR-Panchayat Union, Sattur Taluk, Virudhunagar District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, VIRUDHUNAGAR for favour of kind information.
4. File





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Sand - lying in Latitude 9°19'08.1037"N to 9°19'16.9688"N and Longitude 77°59'30.6180"E to 77°59'42.8811"E at S.F.No. 1095 part of Neemeni Village, Saltur Taluk, Virudhunagar District, Tamil Nadu, in an extent of 4.95.5 Ha for 6 Months.	49550	Cu.m

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.2	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	2	3	4	
1.	pH		5.5 to 9		0		
2.	Temperature	°C	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27°C)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO ₄)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH ₃)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium (as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates (as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b) Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as **REMISSION PREVENTION DAYS**

**TAMILNADU POLLUTION CONTROL BOARD**

1. The unit shall maintain the effective safeguard measures including water sprinkling arrangements shall be provided in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
2. The quarrying operations shall be carried out as approved by the Competent Authority.
3. The Proponent shall treat the sewage generated in septic tank and dispose in dispersion trench to the soak pit only.
4. The Proponent shall ensure that no trade effluent is generated at any stage of the quarrying activity.
5. The Proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the water sources nearby human habitations by way of pollution to the environment.
6. The proponent shall comply with the conditions stipulated in the Environmental Clearance issued by SEIAA, Chennai, Lr.No.SEIAATN/F.No.9265/EC.No.1(a)/3226/2022 dated:25.08.2022.
7. The consent does not absolve from obtaining permission/clearance from other authorities or other statutes as applicable.
8. The consent issued is subject to the final outcome of NGT(SZ) 165/2013 and other court cases in related to quarry/mines and OA No 520/2016 of NGT(Delhi).
9. In case of revision of consent fee by the government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
10. The unit shall continue to develop green belt around its premises.
11. The unit shall not use the 'use and throwaway Plastics' as specified in the G.O.M.S.No.84, E&F Department dated: 25/06/2018 and GO(Ms) No.37 dated 05.06.2020.

DINAKARAN RAMANUJAM

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VERUDURUNAGAR



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log Book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions
 - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

**TAMILNADU POLLUTION CONTROL BOARD****GENERAL CONDITIONS**

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property rights in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



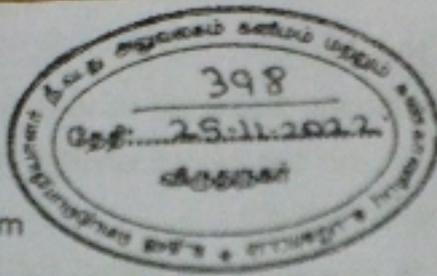
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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

SHANMUGAM ABUMUGAM

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VIRUDHUNAGAR



123

WRD

2. Q5 Q117	123
2. 5. 2022	25/11/22

From

Er.H.Zakir Hussain, B.E.,
Executive Engineer.,WRD.,
Mining and Monitoring Division,
Madurai-2.

To

The District Collector,
Virudhunagar District,
Virudhunagar.

Letter No.3/AE(T)/C.12-31/Nenmeni/2022/dated.24.11.2022,

Sir,

Sub:- WRD - Sand Quarry operation - Nenmeni Lorry Sand Quarry in Valppar river in S.F.No.1095 (P) in Sattur Taluk of Virudhunagar District - Submission of CTO - Regarding.

- Ref:-**
1. GO.(Ms)No.04/Water Resources(I.spl.2)-Department dated 06.01.2022.
 2. Precise area communicated in Rc.No.KV1/ 347/ 2022/ Dated:23.03.2022.
 3. The Member Secretary, State Environmental Impact Assessment Authority, Chennai, EC Lr.No.SEIAA - TN/F.No.9265/EC/1(a)/5226/2022/ Dated:25.08.2022.
 4. The District Environmental Engineer,TNPCB Proc.No.: F.2281VDR/ RS/ DEE/ TNPCB/ VDR/ A/ 2022/ Dated:17.11.2022.
 5. The District Environmental Engineer,TNPCB Proc.No.: F.2281VDR/ RS/ DEE/ TNPCB/ VDR/ W/ 2022/ Dated:17.11.2022.

The Government of TamilNadu have accorded to operate Sand quarries and sale of sand in the Government depots by Water Resources Department.

The Precise area approval for the proposed Nenmeni lorry sand quarry in S.F.No.1095 (P) in Valppar River in Sattur Taluk of Virudhunagar District in an extent of 4.95.50 Ha has been obtained vide reference 2nd cited above. In continuation of this, Mining plan has been prepared by The NABET Consultant and the same was submitted to SEIAA for obtaining Environmental Clearance. The Environmental Clearance for the above mentioned sand quarry has been obtained from SEIAA vide the reference 3rd cited above.

In this regard, Consent To Operate(CTO) for the Nenmeni sand quarry have been obtained from the DEE, TNPCB, Virudhunagar for the period ending upto 31.03.2023 is obtained vide the reference letters 4th & 5th cited.

Hence, CTO for the above said sand quarry is herewith submitted for the favour of kind information and further action please.

Encl:

Copy of CTO for Nenmeni Sand quarry in the reference 4th & 5th cited - 1 No.

Sd/
**Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.**

Copy submitted to the Chief Engineer, WRD., Madurai Region, Madurai for favour of information and necessary action.

Copy submitted to the Superintending Engineer, WRD., Periyar Vaigai Basin Circle, Madurai for favour of information and necessary action.

Copy forwarded to the Assistant Executive Engineer, WRD., Mining and Monitoring Sub Division, Virudhunagar for favour of information and necessary follow up action.

Encl:

Copy of CTO for Nenmeni Sand quarry in the reference 4th & 5th cited - 1 No.

Sd/
**Executive Engineer, WRD.,
Mining and Monitoring Division,
Madurai-2.**

JSP
24/11/22

Need to,

- 1) *Accountant Virudhunagar*
At 1 VNR
- 2) *...*
- 3) *...*

PROCEEDINGS OF THE DISTRICT COLLECTOR,
VIRUDHUNAGAR

Present : Thiru. J.Meghanatha Reddy, I.A.S.,

Rc.No.KV1/347/2022

Dated: 01.12.2022

Sub: Mines and Minerals - Minor Mineral - Sand quarry - Virudhunagar District - Sattur Taluk - Nenmeni Village - River Vaipparu - S.F.No:1095 - Over an extent of 4.95.50 Hects - Proposal for commencing new Sand quarry by Public Works Department in Vaipparu River - Precise area communicated - Draft Mining Plan approved - Clearance obtained from SEIAA - EC for 6 Months - Total quantity of 49,550 M³ - Consent given by TNPCB - Grant of lease for 6 Months - Orders issued - Reg.

- Ref:**
1. G.O.Ms.No.110/Public Works (I, Spl.2) Dept., Dated: 06.07.2006.
 2. G.O.Ms.No.135, Industries (MMA1) Dept., Dated:13.11.2009.
 3. Hon'ble Supreme Court of India in I.A.Nos. 12-13/2011 in SLP No.19628-19629/2009 etc., Dated.27.02.2012.
 4. Government of India, Ministry of Environment and Forest O.M.dt.18.05.2012.
 5. The Chairman, State Level Environment Impact Assessment Authority, Tamilnadu D.O.Lr.No.SEIAA-TN/Minor Minerals/2012 Dated.17.09.2012.
 6. The Commissioner of Geology and Mining, Chennai letter Rc.No.3868/LC/2012 Dated.19.11.2012.
 7. G.O.(MS) No.79 Industries (MMC.1) Department Dated.06.04.2015.
 8. G.O(D) No.110 Industries (MMC.2) Department Dated.17.06.2015.
 9. The Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai letter letter No. 26M/கா.12-29/Nenmeni/2022 Dated.07.03.2022.
 10. Joint Inspection Report dated: 18.03.2022.

- 11 .Precise area communication letter in RC No.KV1/347/2022 Dated: 23.03.2022.
- 12 .Mining plan submitted by the The Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai -2 Lr.No.07R/AE(T)/C.12-31/Nenmeni/2022 Dated: 21.04.2022.
- 13 .Approval of Mining plan by Assistant Director, Geology and Mining Lr No.KV1/347/2022 Dated: 02.05.2022.
- 14 .The Member Secretary, SEIAA-TN Lr.No. F.No.9265/EC/1(a)/5226/2022 Dated: 25.08.2022.
- 15 .District Environment / Engineer Tamil Nadu Pollution Control Board, Virudhunagar Proceedings No.F.2281VDR/RS/DEE/TNPCB/VDR/A/2022 Dated:17.11.2022 & No.F.2281VDR/RS/DEE/TNPCB/VDR/W/2022 Dated: 17.11.2022.
- 16 .The Executive Engineer, PWD, WRO - Madurai Division Lr .No.34R/AE(T)/C.12-31/Nenmeni/2022 Dated: 24.11.2022.
- 17 Other connected records.

ORDER

The Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai vide reference 9th cited has sent a proposal for opening a new sand quarry over an extent of 4.95.50 Hects. in S.F.No.1095 classified as Government poramboke Vaipparu River Nenmeni Village, Sattur Taluk, Virudhunagar District.

2) The subject area has been jointly inspected on 18.03.2022 by the Revenue Divisional Officer, Sattur along with the Tahsildar Sattur, the Executive Engineer TWAD Board Virudhunagar, Deputy Hydrogeologist TWAD Board Kovilpatti, the Executive Engineer, PWD, WRD Vaipparu basin division, Assistant Engineer PWD Mining and Monitoring, Sub Division Virudhunagar, the Assistant Director (Mines) Virudhunagar along with

Special Deputy Thasildar (Mines) Virudhunagar. The Revenue Inspector and the Village Administrative Officer of Nenmeni Village have present during inspection and they have recommended the proposal received from the Executive Engineer, Public Works Department, WRD, Mining and Monitoring Division, Madurai and forwarded the proposal for opening a of Sand Quarry, in above said location as demarcated by the Public Works Department with the following observations.

The proposed quarry is having an average length of 331 m in East-West direction and an average width of 150 m in North-South direction with 1.2 m depth. The proposed area is located in upstream river side covered by deposit of clayey sand having 2 feet depth followed by thick deposit of River Sand. The sand is medium to coarse in size and it may be used for construction activities. No objection was raised from the public of local Villages for the granting of sand quarry in the proposed area.

Further observed that there are no water supply systems, infiltration wells or pumping installations of local bodies or the Tamilnadu Water Supply and Drainage Board, head works or areas identified for locating water supply schemes within a radial distance of 500 m. No bridges are noticed within a radial distance of 500 m. High Tension Electrical Towers are seen on east and northern side of the area situated 50 m away from the proposed site.

There is no existing sand quarry within a radial distance of 1 km from the area and observed the sand quarrying satisfied the restrictions made in Rule 36 of Tamil Nadu Minor Mineral Concession Rules 1959.

Finally, the committee have recommended to grant opening of new sand quarry over an extent of 4.95.50 Hectares (length 331 m, width 150 m and depth 1.2 m) of Government Poramboke land in River Vaipparu in SF.No:1095 of Nenmeni Village in Sattur Taluk, Virudhunagar District

under Rule 38A of Tamil Nadu Minor Mineral Concession Rules, 1959 for a period of 6 months subject to the following conditions:-

- i) No quarrying operation shall be carried out within 500 m from the drinking water well of the local bodies of the proposed area.
- ii) Quarrying of sand should be carried out 50m away from the bank of the river.
- iii) The applicant department should provide permanent bench mark which shows the level of the river bed in the subject survey number.
- iv) Boundary stones should be laid all along the demarcated area as permitted.
- v) The ultimate working depth shall be 1 meter from theoretical river bed level.
- vi) Sand Quarrying shall not be carried out below ground water table under any circumstances.
- vii) River course should not be disturbed or changed due to quarrying of sand.
- viii) Sand Quarrying should not cause any hindrance to the public while quarrying of sand in the river bed.
- ix) Stream Mining shall not be allowed.
- x) It shall be ensured that excavation of sand do not disturb or change the underlying soil characteristics of the river bed where quarrying is proposed to be carried out.
- xi) Machineries shall be used for the above said sand quarry as per instructions given by SEIAA.
- xii) The conditions specified in Tamil Nadu Minor Mineral Concession Rules 1959, should be strictly adhered during the course of quarrying of sand.

3) Based on the recommendations of the above officials the proposal was examined and considered for the grant of quarry lease for quarrying Sand for a period of 6 months and accordingly precise area has been communicated vide in the reference 11th cited with a direction to furnish the Mining plan proposed by authorized person and to obtain Environmental Clearance from the State Level Environment Impact Assessment Authority, Chennai.

4) As directed, the Executive Engineer, PWD, Water Resources Department, Mining and Monitoring Division, Madurai had submitted the approved Mining Plan and Environment Clearance issued by the State Level Environment Impact Assessment Authority, Chennai vide letter Lr.No,SEIAA-TN/F.No.9265/EC/1(a)/5226/2022 . Dated:25.08.2022 for quarrying of 49,550 Cu.m of Sand in above said location.

5) The applicant has also obtained and produced Consent order Nos.2205148864473 Dated: 17.11.2022 from DEE Tamilnadu Pollution Control Board, Virudhunagar vide reference 15th cited.

In view of the above, permission to commence a new Sand quarry is hereby granted to the Executive Engineer, PWD, Water Resources Department, Mining and Monitoring Division, Madurai for removal and transportation of 49,550 Cu.m of Sand over an extent of 4.95.50 Hects. in S.F.No.1095 classified as Government poramboke Vaipparu River Nenmeni Village, Sattur Taluk, Virudhunagar District under Rule 38A of Tamil Nadu Minor Mineral Concession Rules, 1959 subject to the condition mentioned in the Environment Clearance from SEIAA, CTO from TamilNadu Pollution Control Board Virudhunagar and subject to the special conditions mentioned below.

The life period of Sand quarry is either 6 Months or till exhaust the quantity of 49,550 Cbm of Sand.

Special Conditions

- i. A safety distance of 50 m. has to be left and maintained to the river bank of either side.
- ii. Depth of quarrying shall not exceed 1 m from the sill level.
- iii. Formation of temporary approach to the quarry site shall be done by using Bio-degradable materials only.

- iv. The Executive Engineer, Public Works Department/WRO/ Mining and Monitoring Division, Madurai shall strictly adhere the guidelines and instructions given by the Government/SEIAA, Chennai for quarrying of sand.
- v. Quarrying shall be under the direct control and supervision of PWD official appointed by the Executive Engineer, Water Resources Department, Mining and Monitoring Division, Madurai.
- vi. Quarrying shall be done without causing any hindrance to the local public and nearby Agricultural lands.
- vii. The proposed site is to be demarcated with pucca pillar stones and benchmark level has to be fixed by the Executive Engineer, PWD, Water Resources Department, Mining and Monitoring Division, Madurai, before commencement of quarrying operations.
- viii. No criss cross road is permissible in the proposed quarry site which may cause obstruction to the flow of water.
- ix. If any of the above condition is found to be violated this quarrying permission is deemed to be cancelled automatically without any notice.
- x. The quarrying operations shall be restricted from 6.00 A.M. to 7.00 P.M.
- xi. The Tahsildar, Sattur is directed that the mining activity and the compliance of all the above conditions shall be monitored by the Taluk level Task Force once in a month by physical inspections and the status of compliance should be recorded by the committee in the Register maintained at the site.
- xii. The Executive Engineer, Public Works Department, Water Resources Department, Mining and Monitoring Division, Madurai should file a report before the District Collector, Virudhunagar showing the quantity of sand lifted as against the permitted quantity allowed to be lifted once in two weeks.

- xiii. No Transport permit shall be issued for the sale of sand to other States as per Rule 38-B of the Tamil Nadu Minor Mineral Concession Rules, 1959.
- xiv. The transport permit for the transportation of sand from the sand quarry site should be issued by the Public Works Department in the form prescribed in Appendix - XVII in Rule 38-C (2) (a) of the Tamil Nadu Minor Mineral Concession Rules, 1959.
- xv. The quarrying of sand shall be eco - friendly and confined to the areas demarcated in the FMB sketch as produced by the Executive Engineer, Public Works Department, Water Resources Department, Mining and Monitoring Division, Madurai.
- xvi. Quarrying of sand shall be confined to the area for which permission is granted.
- xvii. The Public Works Department shall carryout quarrying operations in a skilful, scientific and systematic manner keeping in view proper safety of the labourers, structures and the public and public works located in that vicinity of the quarrying area and in a manner to preserve that environment and ecology of the area.
- xviii. Quarrying shall be restricted to the permitted optimum depth of not more than one meter with special care to preserve the river bed strata.
- xix. At any cost natural water course of the river and the gradient towards downstream should be maintained for free flow of water.
- xx. Quarrying in river bed should not be done during rain and flood. The total quantity of sand permitted in the Environmental Clearance should not be exceeded in any case within the overall permitted period.
- xxi. Quarrying below the water table should be avoided as a safe guard against Environmental Contamination and over exploitation of resources.
- xxii. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.

- xxiii. 500 m safety distance should be left out for the bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works.
- xxiv. All the conditions stipulated in the Environment Clearance granted in SEIAA-TN Lr.No.F.No.9265/EC/1(a)/5226/2022 Dated: 25.08.2022 by the State Level Environment Impact Assessment Authority, Chennai should be scrupulously followed.
- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, The Air (prevention & control of Pollution) Act, 1981, The Environment (protection) Act, 1986, the public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme court of India / Hon'ble High court of Madras and any other Courts of law relating to the subject matter.
- xxvi. The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by MoEF & CC, GOI, New Delhi.
- xxvii. The project proponent is also directed to strictly adhere to the Sustainable Sand Mining Management Guidelines, 2016 as the site specific, Especially the project proponent ensure the use technology likes Bar Coding, RTGS tags and GPS tracking of Vehicles for effective monitoring, Information and communications Technology (ICT), web based and ICT enabled services, mobile SMS Application, etc to account for weight of mineral being taken out of area and the number of trucks moving out with the mineral.

- xviii. The conditions stipulated above needs to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar, Sattur. At least two representative form reputed research organizations like NIT, Trichy, Anna university department, Trichy, Annamalai University and Bharathidasand University should be included in the task force. The committee should send the monthly monitoring report to SEIAA which will be scrutinized by SEAC.
- xxix. Any appeal against the environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, with in a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(S/d) J.Meghanatha Reddy
District Collector,
Virudhunagar.

Forwarded / by order

[Handwritten Signature]
For District Collector,
Virudhunagar.

To:

The Executive Engineer,
Public Works Department, WRD,
Mining and Monitoring Division,
Madurai.

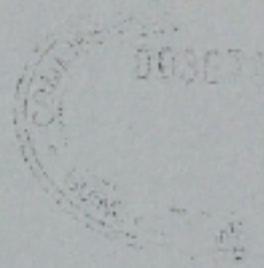
Copy to

1. The Project Director, Sand quarry operations,
Public Works Department WRO,
PWD Office Campus, Kalasara mahal
Chepauk, Chennai-5.
2. The Superintendent of Police, Virudhunagar.
3. The Revenue Divisional Officer, Sattur.
4. The Tahsildar, Sattur.
5. The Executive Engineer, TWAD Board,
Virudhunagar.
6. Deputy Hydrogeologist TWAD Board, Kovilpatti.
7. The Executive Engineer, PWD,
WRD Vaipparu basin division,
Assistant Engineer PWD,
Mining and Monitoring, Sub Division Virudhunagar.
8. Village Administrative Officer, Nenmeni.

[Handwritten Signature]
11/12/2024



ABSTRACT



Industries - Mines and Minerals - Tamil Nadu Minor Mineral Concession Rules, 1959
- Introduction of Rules 41 & 42- Amendment - Notification - Issued.

Industries (MMC.1) Department

G.O. (Ms) No. 79

Dated: 06.04.2015
திருவள்ளூர் ஆண்டு 2046
ஐய வருடம், பங்குனி திங்கள் 23

READ:

1. Order of the Hon'ble Supreme Court of India dated 27.02.2012 in I.A. No.12-13 of 2011 in Special Leave Petitions (c) No.19628-19629 of 2009 in the matter of Deepak Kumar, etc., Vs State of Haryana and others.
2. From the Government of India, Ministry of Environment and Forest, Office Memorandum No.L-11011/47/2011 - IA -11(M), dated 18.05.2012.
3. From the Commissioner of Geology and Mining letter Rc.No.3868/LC/2012 dated 09.10.2012.
4. From the Commissioner of Geology and Mining letter Rc.No.3868/LC/2012, dated 24.09.2013 and 15.10.2014.

ORDER:

The Hon'ble Supreme Court of India in its order first read above have issued directions in respect of grant of leases for minor minerals.

2. The Hon'ble Supreme Court in its order has cited the following issues and recommendations made by the Ministry of Environment and Forest.

- a) Ministry of Mines along with Indian Bureau of Mines in consultation with the State Government may reexamine the classification of minerals into Major and Minor categories.
- b) Minimum size of mine/lease should be 5 hectares.
- c) Minimum period of mine/lease should be 5 years.
- d) A cluster approach to mines should be taken in case of similar mines leases operating presently.
- e) Mining plan should be made mandatory for minor minerals as well.
- f) A separate corpus should be created for reclamation and rehabilitation of mined out areas.

-3-

Further, the Chairman, State Level Environment Impact Assessment Authority, Tamil Nadu has addressed to all the District Collectors for submission of the following documents for granting Environment Clearance, as per Environment Impact Assessment Notification, 2005.

- a) to apply in Form-1 (given in Appendix-I to the Notification) with amendments.
- b) to submit as Environment Impact Assessment Report.
- c) to submit an approved mining plan, approved by the Competent Authority.

5. In continuation of the above, the Commissioner of Geology and Mining in his letter fourth read above has sent the amendment proposal to insert a new rule 41 and 42 to the Tamil Nadu Minor Mineral Concession Rules, 1959.

6. The Government have examined the above amendment proposal of the Commissioner of Geology and Mining and have decided to introduce new rules 41 and 42 by amending the Tamil Nadu Minor Mineral Concession Rules, 1959 as per the Appendix to this order.

7. The Notification appended to this order will be published in the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai is requested to supply 25 copies of the Notification to this Department, Commissioner of Geology and Mining and all the District Collectors.

8. The Director, Tamil Development Culture and Religious Endowment (Translation) Department is requested to send the Tamil Translation of the Notification appended to this order to the Works Manager, Government Central Press, Chennai-79 for publishing it in the Tamil Nadu Government Gazette and to all the District Collectors for publishing it in the District Gazettes, immediately.

9. The Government further directs all the District Collectors to follow the instructions detailed below:

- (i) On submission of application for grant of quarry lease in any rule under the Tamil Nadu Minor Mineral Concession Rules, 1959, the District Collector shall take a decision on the grant of lease, and the precise area may be communicated to the applicant.
- (ii) On receipt of the precise area communication from the District Collector, the applicant shall submit the draft Mining Plan to the Assistant Director / Deputy Director (Geology and Mining) of the concerned District, within a period of 90 days. The draft Mining Plan submitted by the applicant may be scrutinized and accorded approval by the Assistant Director / Deputy Director (Geology and Mining) or may be returned to the applicant for modification and resubmission within a period of 90 days from the date of receipt of the draft Mining Plan.

- 4-
- (iii) If no decision is conveyed to the applicant within the stipulated period, the draft mining plan or the modified draft mining plan furnished by the applicant shall be deemed to have been provisionally approved and such approval shall be subject to the final decision whenever communicated.
 - (iv) The Approved Mining Plan may be sent to the applicant for obtaining Environment Clearance from the State Level Environment Impact Assessment Authority or Central Level in the Ministry of Environment & Forests, as the case may be.
 - (v) The applicant shall submit the approved mining plan along with the Environment Clearance to the authorities concerned. On receipt of the Approved Mining Plan and the Environment Clearance, the Government / District Collectors shall grant the quarry lease as the case may be.
 - (vi) Where quarrying operations for minor minerals other than granite have been undertaken before the commencement of these rules without approved mining plan such existing holder of minor mineral leases shall submit the draft mining plan to the Assistant Director / Deputy Director (Geology and Mining) within 90 days from the date of commencement of these rules.

The draft mining plan submitted by the applicant shall be scrutinized and accorded approval or returned to the applicant by the Assistant Director / Deputy Director (Geology and Mining) for modification and resubmission within a period of 90 days from the date of receipt of the mining plan.

If no decision is conveyed to the applicant within the stipulated period, the draft mining plan or the modified draft mining plan, furnished by the applicant shall be deemed to have been provisionally approved and such approval shall be subject to the final decision whenever communicated.

- (vii) When the existing holders of minor mineral leases other than granite failed to submit the approved mining plan within the stipulated period, the District Collector shall cancel the minor mineral leases after giving an opportunity of personal hearing.
- (viii) Where quarrying operations for minor minerals including granite have been undertaken before the commencement of these rules without environment clearance, such holder of minor mineral leases including granite shall submit the environment clearance within 180 days from the date of Commencement of these rules.

-5-

- (ix) When the existing holders of minor mineral leases including granite failed to submit the environment clearance within the stipulated period, the District Collector shall cancel the lease after giving an opportunity of personal hearing.

(BY ORDER OF THE GOVERNOR)

C.V. SANKAR
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

To

The Works Manager, Government Central Press, Chennai-79.

The Director, Tamil Development Culture and Religious
 Endowment (Translation) Dept., Chennai-9.

The Commissioner of Geology and Mining, Guindy, Chennai-32.

The Chairman and Managing Director, TamilNadu Minerals Ltd, Chennai-5.

The Principal Chief Conservator of Forest, Chennai-6.

The Special Commissioner of Town & Country Planning, Chennai-2.

All District Forest Officers, through PCCF, Chennai-6.

All District Collectors

The Principal Secretary, Public Works Department, Chennai-9.

Copy to:

The Law Department, Chennai-9.

The Public Works Department, Chennai-9.

All Sections in Mines wing, Industries Department, Chennai-9.

The Industries (OP.II) Department, Chennai-9.

SF/SC

// Forwarded / By order //

[Signature]
 Section Officer 7-4-2018

[Signature]
 2/4/18

NOTIFICATION

In exercise of the powers conferred by sub-sections (1) and (1-A) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Tamil Nadu hereby makes the following amendments to the Tamil Nadu Minor Mineral Concession Rules, 1959.

AMENDMENTS

In the said rules, after rule 40, the following rules shall be added, namely:-

"41. Mining plan is a pre - requisite to the grant of lease and submission and approval of mining plan for minor minerals other than Granite"

(1) No lease shall be granted or renewed by the District Collector concerned unless there is a mining plan duly approved by the concerned Assistant Director or Deputy Director of Geology and Mining, as the case may be of the district concerned by way of a proceedings under rule 6, 7, 8, 8-A, 12, 17, 18, 19 and 38-A of these rules.

(2) The Assistant Director or Deputy Director of Geology and Mining, as the case may be of the district is vested with the powers to approve the mining plan for the precise area communicated by the District Collector for the grant of lease for minor minerals except granite.

(3) Mining Plan to be prepared by a recognized person: -(i) No mining plan shall be approved unless it is prepared by a qualified person recognized in this behalf by the State Government or by a qualified person recognized by the Indian Bureau of Mines;

(ii) No person shall be granted recognition for the purpose of clause (1) by the State Government or by the Indian Bureau of Mines in respect of minor minerals unless he holds:-

(a) a degree in Mining Engineering or a post-graduate degree in Geology granted by a University established or incorporated by or under a Central Act (or) State Act or any Institution recognized by the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956) or any qualification equivalent thereto; and

(b) professional experience of three year of working in a supervisory capacity in the field of mining or mineral administration after obtaining a degree or qualification prescribed under clause (a).

(4) Approval and submission of mining plan:- On submission of application for grant of quarry lease under these rules, the District Collector shall take a decision on the grant of lease and communicate the precise area to the applicant if the application is in order in all respects and the area is 'available for grant of mining lease.

(5) On receipt of the precise area communication from the District Collector, the applicant shall submit the draft mining plan for approval to the Assistant

Director or Deputy Director of Geology and Mining as the case may be of the District within a period of ninety days. The draft mining plan submitted by the applicant shall be scrutinized and accorded approval or returned to the applicant for modification and resubmission within a period of ninety days from the date of receipt of the draft mining plan.

(6) If no decision is conveyed to the applicant within the stipulated period, the draft mining plan or the modified draft mining plan furnished by the applicant shall be deemed to have been provisionally approved and such approval shall be subject to the final decision whenever communicated.

(7) While considering the approval of mining plan, the Assistant Director or Deputy Director of Geology and Mining as the case may be of the district concerned has to consider the (i) level of production, (ii) level of mechanization (iii) type of machinery used in the mining of minor mineral, (iv) quantity of diesel consumption, (v) number of trees uprooted due to mining operation, (vi) export and import of the minor mineral and (vii) storage of mine waste or dump etc.,

(8) The draft mining plan should contain the following details, namely:-

- (i) the plan of the precise area showing the nature and extent of the minor minerals;
- (ii) spot or spots where the excavation is to be done in the first five year plan period and its extent;
- (iii) a tentative scheme of mining for the first five years of the lease;
- (iv) details of the geology and lithology of the precise area including mineral reserves of the minor mineral;
- (v) the extent of manual mining or mining by the use of machinery and mechanical devices on the precise area. The plan of the precise area showing natural water courses, limits of reserved and other forest areas and density of trees, if any, assessment of impact of mining activity on forest land surface and environment including air and water pollution; details of scheme for restoration of the area by afforestation, land reclamation, use of pollution control devices and of such other measures;
- (vi) annual programme and plan for excavation on the precise area from year to year for five years;
- (vii) environmental clearance for cluster of minor mineral leases from the core area of mining for 5 kilometers radius having area less than 50 hectares must be obtained from the State Environmental Impact Assessment Authority; and
- (viii) any other conditions which are necessary to be imposed by the State Government and the same should be incorporated in the mining plan.

(9) Review of mining plan: - (i) every mining plan duly approved under these rules shall be valid for a period of five years. The lessee shall review the mining plan and submit the scheme of mining for the next five years of the lease if or for approval wherever mining in quarrying lease is required beyond 5 years.